

# GOVERNMENT OF WEST BENGAL

## Legislative Department

### West Bengal Act VIII of 1957

#### THE CALCUTTA UNIVERSITY (SECOND AMENDMENT) ACT, 1957.

[Passed by the West Bengal Legislature.]

[Assent of the Governor, was first published in the *Calcutta Gazette, Extraordinary*, of the 15th July, 1957.]

[15th July, 1957.]

*An Act to amend the Calcutta University Act, 1951.*

WHEREAS it is expedient to amend the Calcutta University Act, 1951, for the purpose and in the manner hereinafter appearing;

It is hereby enacted in the Eighth Year of the Republic of India, by the Legislature of West Bengal, as follows:—

1. (1) This Act may be called the Calcutta University (Second Amendment) Act, 1957.

Short title and commencement.

(2) It shall come into force immediately on the Calcutta University (Amendment) Ordinance, 1957, ceasing to operate.

West Ben. Act XVIII of 1951.

2. In the proviso to sub-section (1) of section 41 of the Calcutta University Act, 1951, for the words "not later than three months from the dates on which the vacancies arise as he thinks fit" the words "as he thinks fit, not later than three months from the dates on which the vacancies arise or such extended period as the Chancellor may fix by order made in this behalf" shall be substituted.

Amendment of section 41 of West Ben. Act XVIII of 1951.

3. Any action taken or anything whatsoever done under the Calcutta University Act, 1951, as amended by the Calcutta University (Amendment) Ordinance, 1957, shall, upon the said Ordinance ceasing to operate, be deemed to have been taken or done under the said Act as amended by this Act, as if this Act had commenced on the 29th day of April, 1957.

Savings.

\*Price—Indian, 6 nP.; English, 2a.